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NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

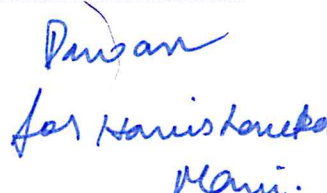
ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/03/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL
SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TP (HC)/CAA/45/17
NAME OF THE TRANSFEROR : CHEMFAB ALKALIS LTD
NAME OF THE TRANSFERRE : TEAMECH CHLORATES LTD
UNDER SECTION : 230

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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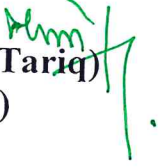
REPRESENTATION BY WHOM

1.	HARISHANKAR MANI	COUNSEL FOR PETITIONER	 for Harishankar Mani.
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ORDER

Shri Harishankar Mani, counsel for applicant present. Deputy Official Liquidator is also present. He has already submitted a report in the Registry and perusal of the report shows that the affairs of the transferor company have not been conducted in a manner prejudicial to the interest of its members or to public interest and that they have not come across any act of misfeasance by the Directors which would attract the provisions of Sec.542/543 of the Companies Act, 1956 and other relevant sections of the Companies Act, 2013. It has been prayed that the remuneration payable to the auditor who have investigated into the affairs of the Transferor Company may be fixed which will be done while passing final order on the petition. The Official Liquidator is relieved. We have also received one communication from the Joint Director, Ministry of Corporate Affairs, Office of the Regional Director, Southern Region, Chennai, wherein it has been pointed out that the Ministry has ordered inspection of the transferor company under Sec. 206(5) of the Companies Act 2013 for which they have sought instructions from the Ministry. On receipt of the instructions of the

Ministry they will file the affidavit incorporating the instructions of the Ministry. Therefore, prayed a short time for the same. At request adjournment is granted with the direction that the affidavit/representation be submitted on or before 30 March 2017 failing which appropriate order will be passed. The Registry is directed to send communication to the Office of the Regional Director, Southern Region. In addition to this, the counsel for the applicant is also directed to send the communication by the fastest means to the Office of the Regional Director, Southern Region, for compliance. Put up on 30.3.2017 at 10.30 A.M.


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)